IN THE NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH NEW DELHI

NO.(IB)-88(PB)/2017

SECTION: UNDER SECTION 9 of IBC, 2016

IN THE MATTER OF:	
Akzo Nobel India Ltd.	Petitioner
V/s	
Deltronix India Ltd.	Respondent
	Order delivered on 21.07,2017

Coram:

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(R.VARADHARAJAN) MEMBER (JUDICIAL)

For the Petitioner

: Mr. Sameer Rastogi, Advocate

Mr. Yatin Sachdeva, Advocate

For the Respondent: -

ORDER

This is an application for recall of order dated 8.5.2017 dismissing CP No.(IB)-88(PB)/2017 for non-prosecution. The application for restoration



was filed admittedly on 29.5.2017 which is after a period of 14 days. We cannot exercise our discretion to restore the Petition. Accordingly, the same is dismissed.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(R.VARADHARAJAN) MEMBER (JUDICIAL)

U.D.Mehta 21.07.2017